

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C)

No(s). 113/2015

SHAMBHOO NATH AND ANR

Petitioner(s)

VERSUS

RAM PIYARE AND ORS

Respondent(s)

(with interim relief and office report)

Date : 16/03/2015 This petition was called on for hearing today.

For Petitioner(s)

Ms. Neha Agarwal, Adv.
Mr. E. C. Agrawala, Adv.

For Respondent(s)

Ms. Lalita Kohli, Adv.
M/s Manoj Swarup & Co., Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the petitioners shall file the fresh particulars of the respondent Nos. 2,7,16,20,21 and 23 within a period of three weeks and he shall also take appropriate steps for the service of notice to them within the same period.

Respondent No.3 shall be at liberty to file the counter affidavit within a period of four weeks.

Await the return of the service of notice already issued to the other respondents.

List again on 6.7.2015.

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2015.03.17
10:11:35 CET
Reason:

(M K HANJURA)

Registrar

MG